

**Maternity Benefit (Gujarat Amendment) Act, 1965**

**27 of 1965**

**[06 December 1965]**

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**Maternity Benefit (Gujarat Amendment) Act, 1965**

**27 of 1965**

**[06 December 1965]**

An Act to amend the Maternity Benefit Act, 1961. It is hereby enacted in the Sixteenth Year of the Republic of India as follows:-

**1. Short Title :-**

This Act may be called the Maternity Benefit (Gujarat Amendment) Act, 1965.

**2. Amendment Of Act No. 53 Of 1981 :-**

In section 2 of the Maternity Benefit Act, (Act No. 53 of 1981.) 1961, after sub-section (2), the following sub-section shall be inserted, namely:-

"(3) Notwithstanding anything contained in sub-section (2), in the case of a factory or other establishment to which the provisions of the Employees\* State Insurance Act, (XXX IV of 1948.) 1948 apply for the time being, the provisions of this Act shall apply to a woman employed in such factory or establishment so long as she is not qualified to claim maternity benefit under section 50 of the Employees State Insurance Act, (XXX IV of 1948.) 1948."